

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P.No.458/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 13th September 2017, 10.30 A.M

Name of the Company	Kanishka Sethia. -Vs- Aspective Commodial Pvt.Ltd. & Ors.		
Under Section	241/242		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Mr. S. N. Mookherjee Sr. Adv.
Mr. Padmanabha Banerjee Sr. Adv.
Mr. Rohit Choudhury Adv.
Mr. Kunarjit Banerjee Adv.
Ms. Sanchai Chakraborty Adv. } For Petitioner I. Chatterjee Advocate
2. Mr. Rudraman Bhattacharya Adv.
Mr. Anush Mann Adv. } For Respondent no. 1 Anush Mann Advocate
3. Mr. ABHRAJIT MITRA, SR ADV.
Mr. SHAUNAK MITRA, ADV.
Mr. BISWAJIT KUMAR, ADV.
Ms. IRAM HASTEN, Adv. } For Respondent No. 2 & 3 Anush Adv.
2 to 4.

P. T. O.

ORDER

Ld. Counsel for the petitioners and the respondent nos. 1 & 2 are present.

Heard. Admit.

Respondents may file reply within 3 weeks with a copy in advance to the petitioner. Thereafter rejoinder, if any, may be filed within 3 weeks with a copy in advance to the opposite parties.

An I.A.No. 394/KB/2017 has been filed in this matter. Reply may be filed in I.A.No. 394/KB/2017 within 3 weeks with a copy in advance to the opposite parties. Thereafter rejoinder, if any, may be filed within 3 weeks with a copy in advance to the opposite parties.

Meanwhile both the parties shall maintain status quo in respect of shareholdings, composition of Board and assets of the Company.

It appears that both the parties belong to the same family. Therefore, Advocates of both the parties are directed, if possible, to settle the matter amicably.

List the matter on 09/11/2017.

Sd/-
(Jinan K.R.)
Member (J)

Sd/-
(Vijai Pratap Singh)
Member (J)